

(vi) AIR CRASH AT MANGALORE AND
NEED FOR A NEW RUNWAY.

SHRI JANARDHANA POOJARY
(Mangalore): Sir, I raise the following matter of urgent public importance, under rule 377.

27 passengers including Karnataka's Finance Minister and an infant had a miraculous escape when an Indian Airlines Avro aircraft from Bangalore overshot the runway and crash-landed on a precipice about 10 metres down the stock hill side of Bajpa airport on 19-8-81. Many of the passengers including the Minister sustained injuries. The plane after the crash was a complete wreck and was resting on two granite stones after ploughing about 10 metres of the runway. Its right wheel was cut off in the runway itself.

The main reason for the accident is inadequacy of the length of the runway. During monsoon, the runway is slippery and the high degree of efficiency of the brakes will not also be helpful due to the fact that the runway is a short one. During rainy season Boeing Aircraft is unable to operate at Mangalore Air Port. Only Avro aircraft can operate during monsoons with difficulty.

Further, even during other seasons, a large number of passengers are left over for want of seats daily at Mangalore air port. It may be noted that Mangalore air port after sometime will not be capable of handling the increasing traffic of this developing region.

Therefore, the utilisation of nearby stretch of land for a new runway without much financial outlay has been suggested. This should enable the bigger aircrafts like Airbus also to land throughout the year. The site for construction of a new runway at the existing airport has been surveyed.

I here by request the Government of India that in order to avoid major accidents, the construction of a new runway may be taken up immediately.

Any delay in execution of the construction of the new runway will be disastrous and the development of the airport with a new runway will be the need of the hour due to increase in passenger traffic and in view of the inadequate runway.

(vii) ALLEGED NON-TELECASTING OF DEMONSTRATION BY WOMEN IN DELHI.

श्री फूल चन्द वर्मा (शाजापुर) : उपाध्यक्ष महोदय, नियम 377 के अधीन मैं निम्नलिखित मामला आज सदन में उठाने की अनुमति चाहता हूँ।

25-8-81 को दिल्ली की हजारों महिलाओं ने बहुती हुई महगार्ड, बिगडती हुई कानून तथा व्यवस्था की स्थिति तथा श्रीरतो के विरुद्ध अट.ाचारो तथा भेद-भावो म वृद्धि के विरुद्ध ससद् का दरवाजा खटखटाने के लिए बोट क्लब पर एक शांतिपूर्ण प्रदर्शन किया था। प्रदर्शन के पश्चात् महिलाओं के एक प्रतिनिधि मण्डल ने एक स्मृति-पत्र लोक-सभा तथा राज्य-सभा के अध्यक्षों को प्रस्तुत किया था।

आज राजधानी के सभी समाचार-पत्रों ने महिला-प्रदर्शन का समाचार बड़ी प्रमुखता से प्रकाशित किया है, किन्तु यह बड़े खेद तथा रोष का विषय है कि दिल्ली दूरदर्शन ने प्रदर्शन की पूरी उपेक्षा की।

दूरदर्शन शासक-पक्ष से सम्बन्धित छोटे-छोटे समाचारों को भी दिखाता रहा है, विरोध-पक्ष द्वारा आयोजित विशाल प्रदर्शन को न दिखाना लोकतंत्र विरुद्धी है।

सूचना तथा प्रसारण मंत्री सदन को बतायें कि विभिन्न राजनैतिक दलों द्वारा-संगठित रैलियों को दूरदर्शन पर दिखाने के बारे में दूरदर्शन को क्या निर्देश दिये गये हैं ?